

(34)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.888/94

Date of Order: 27.7.94

BETWEEN :

Panyam Babu Veera Prasad .. . Applicant.

A N D

1. Union of India represented by  
Secretary, Ministry of Personnel  
and Training, New Delhi.
2. Union Public Service Commission  
represented by its Secretary,  
Dholpur House, New Delhi.
3. Union of India represented by  
Secretary, Ministry of Welfare,  
New Delhi. .. Respondents.

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Counsel for the Applicant .. Mr.J.Sudheer

Counsel for the Respondents .. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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AS PER HONOURABLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN

Heard Shri J. Sudheer, learned counsel for the applicant and also Shri N.R. Devaraj, learned Sr. Standing counsel for the Respondents.

2. Admit.

This OA was filed praying for a direction to the Respondents to relax the age of OBCs also upto 33 years just as it is being relaxed in regard to the SCs/STs for otherwise it will be discriminatory and violative of articles 14 & 16(4) of the Constitution.

3. The applicant alleged that he submitted his application in time for Engineering Services Examination, 1994. But the application of the applicant was rejected on the ground that he crossed 28 years by the cut off date as per the memo. No. ESE'94/R.No. 48205/E.VII dated 18-7-94

4. <sup>AKed</sup> For the reasons as per Interim Order dated 8-2-94 in OA 131/94, the 2nd Respondent is required to send the Hall Ticket to the applicant if he is a OBC and if he has not crossed 33 years of age by the cut off date i.e. 1st August, 1994. But his result should not be announced until further orders. The applicant has given his registration No. as 48205. (The learned counsel for the applicant submitted that this order <sup>would</sup> ~~should~~ be delivered to Respondent 2 by Speed post at party's cost.

C.C. today

(R. RANGARAJAN)  
Member (Admn.)

Wad  
(V. NEELADRI RAO)  
Vice-Chairman

*C. C. Today  
27/7/94*

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGAKAJAN : M(ADMIN)

DATE: *27-7-1994*

ORDER/JUDGMENT

~~M.A. No. / R.A. / C.A. No.~~

in  
C.A. No. *888/94*

(T.A. No. ) (W.P. No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

